

ITEM NO.29

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No.348/2019

G.S.MANI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 13571/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No.198495/2019 - INTERVENTION APPLICATION, IA No. 13569/2022 - INTERVENTION APPLICATION & IA No. 189604/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

W.P.(CrI.) No. 355/2019 (PIL-W)

(IA No. 191272/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(CrI.) No. 347/2019 (PIL-W)

(IA No. 132520/2020 - EXEMPTION FROM FILING O.T., IA No. 119413/2021 - EXEMPTION FROM FILING O.T. & IA No. 189498/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 20-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Pradeep Kr. Yadav,
Petitioner-in-person

Mr. G.S. Mani, Petitioner-in-person

For Respondent(s)

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Mr. Prahil Sharma, Adv.
Ms. Manjula Chaurasia, Adv.
Mr. Harender Singh, Adv.
Mr. Mukesh Verma, Adv.
Mr. G.S. Makkar, AOR
Mr. Ambuj Saraswat, Adv
Mr. Sarad Kumar Singhania, Adv.

Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior counsel appearing for the parties.
2. Application No.13569/2022 in Writ Petition (Criminal) No.348/2019 seeking intervention is allowed.
3. We direct the Secretariat of the Inquiry Commission to provide soft copies of the Report of the Inquiry Commission to all the parties before us.
4. During the course of the hearing, it was brought to our notice that a PIL regarding the same matter is pending before the High Court of Telangana. However, because of the pendency of the present petition before this Court, no orders were passed by the

High Court of Telangana. In view of the fact that the Commission appointed by us has already completed the inquiry and filed the Report, we are of the considered opinion that it would be expedient for the same to be taken up by the High Court of Telangana in the PIL pending before it.

5. We, therefore, direct the Registry of this Court to immediately transfer the entire material forwarded by the Inquiry Commission, including the report, to the High Court.

6. The parties would be at liberty to make their submissions before the High Court. After considering the submissions of the parties, the High Court is requested to take appropriate action at its end.

7. In view of the above directions, no purpose would be served in keeping the present petitions pending before this Court.

8. The Writ Petitions are disposed of on the above terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)